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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PREScot ROAD, BOMBAY-1

OA No. 355/94

G.S. Gaonkar

..Applicant

V/s.

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri R. Rangarajan, Member (A)

ORAL JUDGMENT: DATED: 25.3.1994
(Per: M.S.Deshpande, Vice Chairman)

Shri S. Natarajan, learned counsel for the applicant states that he does not wish to proceed with the O.A. as it is drafted, because it does not bring out the cause of action upon which the applicant relies.

Applicant is allowed to withdraw the Original Application with liberty to file another Application for the same cause of action.



(R Rangarajan)
Member (A)



(M.S.Deshpande)
Vice Chairman

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